Central Administrative Tribunal, Principal Bench

Contempt Petition No.541 of 2001 in Original Application No.764 of 2001

New Delhi, this the 12th day of September, 2001

Hon ble Mr. Justice Ashok Agarwal, Chairman Hon ble Mr. V. K. Majotra, Member (A)

Shri Datta Ram 5352,Shora Kothi, Paharganj,New Delhi

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- Petitioner

(By Advocate: Shri S.P.Mehta)

Versus

1. Shri C.S. Saroy F.A. & Chief Accounts Officer Northern Railway, Baroda House, New Delhi

- Respondent

ORDER(ORAL)

By Justice Ashok Agarwal, Chairman

Applicant earlier had instituted No.764/2001 seeking to impugn a penalty of recovery of SUM of Rs.61,143.50 paisa passed in disciplinary proceedings conducted against him. Aforesaid order passed by the disciplinary authority on 18.10.96 was impugned by the applicant by preferring an appeal to FA&CAO being appellate authority vide his memo of appeal of 14.12.96. decision had been taken on the said appeal, Since no had instituted aforesaid OA No.764/2001. applicant The same was disposed of by an order passed on 26.3.2001 with a direction to FA&CAO, respondent no.2 to dispose of aforesaid appeal by passing a reasoned order and communicate the same to the applicant expeditiously and in event within a period of three months from the date of service of the order (emphasis provided). Respondent no.2 thereafter proceeded to pass an order of 29.6.2001 (Annexure C-2) whereby the amount payable has been reduced from Rs.61,143.50 paisa to Rs.54,713.50 paisa and the



payable has been reduced from 18% to interest 12% the ≰ grievance, of Aforesaid order, annum. it is is a totally non-speaking order. Applicant, it pointed out, has raised several issues in his memo and not a one out of them have been duly dealt with appeal order 29.6.2001. _of Applicant. the circumstances, has instituted the present contempt petition.

We do not find that this is a fit case to take 2. action for contempt. However, while so holding, we quash and set aside the aforesaid order of 29.6.2001 on the same is a non-reasoned and non-speaking ground that which has been so issued in the teeth of directions contained in the order of 26.3.2001. Present contempt petition, in the circumstances, is disposed of with a direction to FA&CAO, Baroda House, New Delhi to pass afresh a well reasoned and speaking order by dealing with all the issues raised by the applicant in his appeal. done within a period of eight weeks from the date of service of a copy of this order. Present contempt petition is disposed of in the aforestated terms.

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(V.K. Majotra) Member(A)

Ashok Agarwal Chairman

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